

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 108**  
**(IB)-1444(PB)/2018**

**IN THE MATTER OF:**

Reliance Commercial Finance Ltd. ....

Applicant/petitioner

v.

Sunar Jewels Pvt. Ltd. ....

Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 31.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant

Mr. Ashu Kansal, Mr. Milan Singh Negi, Advs.  
Mr. Anirudh Bhattacharya, Mr. Supratik Sarkar,  
Advs.

For the RP

Mr. Manoj Garg, CA with Mr. Sagar Bansal, Adv.  
for IRP

**ORDER**

**CA-1161(PB)/2019:-**

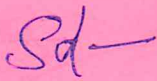
Learned counsel for the RP states that after receiving certain documents from HDFC Bank with respect to the verification of the claim of the applicant (AARC), they would like to place on record the additional documents for proper adjudication of the said application. Let said documents with respect to verification of the claim of the applicant be placed on record within a week.

List on 27.08.2019.

**CA-1236(PB)/2019:-**

Amended progress report in compliance of the order dated 08.07.2019 has been filed and learned counsel for the RP states that the directions are complied with respect to the prayers. The same is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

31.07.2019  
Aarti Makker